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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDERS OF THE BENCH**

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**Date of Order: 08.12.2011**

**OA No. 514/2011**

None present for the applicant.

I have perused the pleadings as well as records of the O.A. The O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

*30000*

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 514/2011**

DATE OF ORDER: 08.12.2011

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER**

Manan Saxena S/o late Shri Pawan Saxena, age 24 years, R/o A-1/137, Sushilpura, Ajmer Road, Sodala, Jaipur (Raj.).

...Applicant  
None present for the applicant.

**VERSUS**

1. Union of India through General Manager, North Western Railway, Jaipur.
2. Sr. Divisional Railway Manager, Jaipur Division, Jaipur (Raj.).

...Respondents

**ORDER (ORAL)**

The present Original Application has been preferred by the applicant praying that the respondents may be directed to sanction the pension in favour of the applicant from 22.06.2007 to 08.08.2012, further prayed that the respondents may be directed to make the payment of difference amount as per recommendations of 6<sup>th</sup> Pay Commission and also cash payment of 71 days privilege leave and bonus amount for the year 2006-2007 and 2007-2008. It is stated in the O.A. that the father of the applicant, Pawan Saxena, died in harness at the age of 41 years on 21.06.2007 while in service, thus, the applicant has also prayed that the respondents may be directed to consider the applicant for appointment on compassionate grounds.



2. To this effect, the applicant has moved application dated 06.10.2007 (Annex. A/5) & application dated 04.01.2010 (Annex. A/6) addressed to the Divisional Railway Manager, North Western Railway Zone, Jaipur Division, Jaipur, requesting to provide appointment on compassionate grounds, and further made request vide representation dated 04.01.2010 (Annex. A/7) for payment of settlement dues of deceased Shri Pawan Saxena, Sr. Clerk, DRM Office, Jaipur, and also moved representation dated 11.11.2010 (Annex. A/8) with regard to the payment of pension dues of deceased Shri Pawan Saxena, Sr. Clerk, who expired on 21.06.2007. Since the said applications and representations filed by the applicant have not been considered so far, therefore, the applicant has preferred the present Original Application.

3. Having considered the submissions made by the applicant in the O.A. and upon careful perusal of the applications moved by the applicant, Manan Saxena, for appointment on compassionate grounds and the representations for making payment of pensionary benefits along with payment of settlement dues as claimed by the applicant in the O.A., which is still pending consideration with the respondents, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said applications & representations by passing a reasoned and speaking orders.

4. Consequently, the respondents are directed to consider and decide the application dated 06.10.2007 (Annex. A/5) &



application dated 04.01.2010 (Annex. A/6) submitted by the applicant requesting to provide him appointment on compassionate grounds and also consider & decide the representation dated 04.01.2010 (Annex. A/7) and representation dated 11.11.2010 (Annex. A/8) submitted by the applicant requesting to make the payment of pensionary benefits along with payment of settlement / pension dues etc. of deceased Shri Pawan Saxena as admissible under the provisions of law by passing reasoned and speaking orders, and shall also communicate the decisions so taken on the applications / representations to the applicant expeditiously.

5. In case, any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to redress his grievances by way of filing the substantive Original Application.

6. With these observations and directions, the Original Application is disposed of with no order as to costs.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

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